

**IN THE NATIONAL COMPANY LAW TRIBUNAL  
HYDERABAD BENCH – 1  
VC AND PHYSICAL (HYBRID) MODE  
ATTENDANCE CUM ORDER SHEET OF THE HEARING HELD ON  
28-03-2024 AT 10:30 AM**

**CP(IB) No. 69/9/HDB/2023  
AND  
IA (IBC) 359/2024 in CP(IB) No. 69/9/HDB/2023  
u/s. 9 of IBC, 2016**

**IN THE MATTER OF:**

M/s. Mytrah Vayu (Som) Private Limited

**...Operational Creditor**

**AND**

M/s. Naolin Infrastructure Private Limited

**...Corporate Debtor**

**C O R A M:-**

**DR. VENKATA RAMAKRISHNA BADARINATH NANDULA, HON'BLE MEMBER (JUDICIAL)  
SH. CHARAN SINGH, HON'BLE MEMBER (TECHNICAL)**

**ORDER**

**CP(IB) No. 69/9/HDB/2023**

Learned Counsel Ms Kopal Sharraf, for company petitioner present through Video Conference.

Learned counsel for the respondent present. For hearing, matter adjourned to 24.04.2024.

**IA (IBC) 359/2024**

This is an application filed by the Corporate Debtor to stake record order passed on a quash petition filed by the Corporate Debtor before Hon'ble High Court of Telangana. No counter filed in this IA. Heard both sides. Having regard to the facts and circumstances this IA is allowed and the documents is received subject to the objections if any by the respondents. The respondents are at liberty to file a brief pleading strictly confining to the documents which is now introduced not exceeding three pages within one week from today. **Accordingly, this application is allowed.**

**Sd/-  
MEMBER (T)**

**Sd/-  
MEMBER (J)**